

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

O.A.No.590/07

Monday this the 29<sup>th</sup> day of October 2007

**C O R A M :**

**HON'BLE Mrs.SATHI NAIR, VICE CHAIRMAN  
HON'BLE Mr.GEORGE PARACKEN, JUDICIAL MEMBER**

1. E.Padmanabhan,  
Inspector of Income Tax,  
Range 1, Sakthan Thampuran Nagar,  
Trichur – 680 001.
2. Charlie Joseph.P.,  
Inspector of Income Tax,  
Range 2, Sakthan Thampuran Nagar,  
Trichur – 680 001.

...Applicants

(By Advocate Mr.C.S.G.Nair)

**Versus**

1. Commissioner of Income Tax,  
Central Revenue Buildings,  
I.S.Press Road, Cochin – 682 018.
2. Chief Commissioner of Income Tax,  
Central Revenue Buildings,  
I.S.Press Road, Cochin – 682 018.
3. Director of Income Tax (IT & Audit),  
5<sup>th</sup> Floor, Mayur Bhawan,  
Connaught Circus, New Delhi – 110 001.
4. Chairman,  
Central Board of Direct Taxes,  
North Block, New Delhi – 110 001.
5. Union of India represented by the Secretary,  
Department of Revenue, North Block,  
New Delhi – 110 001.

...Respondents

(By Advocate Mr.M.V.S.Nampoothiri,ACGSC)

This application having been heard on 29<sup>th</sup> October 2007 the  
Tribunal on the same day delivered the following :-

.2.

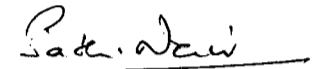
ORDER

HON'BLE Mrs.SATHI NAIR, VICE CHAIRMAN

When the matter came up for hearing today, counsel for the applicants submitted that the O.A has become infructuous. The O.A is, therefore, closed as infructuous. No order as to costs.

(Dated the 29<sup>th</sup> day of October 2007)

  
GEORGE PARACKEN  
JUDICIAL MEMBER

  
SATHI NAIR  
VICE CHAIRMAN

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